

[Mr. Speaker]

in the House casts a reflection on another Member, in this case, Mr. Fernandes”.

The procedure that is generally followed in such cases is that the Editor of the concerned newspaper is asked to state what he has to say in the matter for the consideration of the House, in the first instance. If the House agrees, this procedure may also be followed in the present case and the Editor of the *Hindustan Times* may be asked to state what he has to say in the matter for the consideration of the House. Then I will take a decision as to what we should do after we get a reply.

श्री कंबर लाल गुप्ता (दिल्ली सदर) :  
 अध्यक्ष महोदय, मैं एक गम्भीर चीज की  
 तरफ़ आपका ध्यान दिलाना चाहता हूँ ।  
 आज ही समाचार पत्रों में आया है ...

Mr. Speaker: No, please.

12.17 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF FILM FINANCE CORPORATION AND GOVERNMENT REVIEW

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to lay on the Table—

- (1) A Copy of the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.

[Placed in the Library. See No. LT-91/67]

NOTIFICATIONS UNDER NAVY ACT AND COMPANIES ACT

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 185 of the Navy Act, 1957—
  - (i) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.
  - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.
  - (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967.

[Placed in the Library. See No. LT-92/67].

- (2) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Mazagon Dock Limited, Bombay for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-93/67].
  - (ii) Annual Report of the Praga Tools Limited, Secunderabad for the year 1965-66 along with the Audited Accounts

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and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-94/67].

(iii) Annual Report of the Hindustan Aeronautics Limited, Bombay for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-95/67].

(iv) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-96/67].

(v) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-97/67].

REVIEW OF FOOD AND SCARCITY  
SITUATION

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table a copy of the Review of the Food and Scarcity Situation in India. [Placed in the Library. See No. LT-98/67].

12.18 hrs.

FINANCIAL COMMITTEES, 1965-66  
(A REVIEW)

Secretary: I beg to lay on the Table a copy of "Financial Committees, 1965-66 (A Review)".

12.18½ hrs.

RESIGNATION OF MEMBER

(Brig. Ghansara Singh)

Mr. Speaker: I have to inform the House that Brig. Ghansara Singh, elected to Lok Sabha from the Udhampur Constituency of Jammu and Kashmir, has resigned his seat in the Lok Sabha with effect from 25th March, 1967.

Shri S. M. Banerjee (Kanpur): To accommodate the Maharaja?

Mr. Speaker: I do not know. To accommodate some of the Opposition Members also

12.18½ hrs

STATEMENT RE. NON-PROLIFERA-  
TION OF NUCLEAR WEAPONS

The Minister of External Affairs (Shri M. C. Chagla): The General Assembly by its Resolution 1722 (XVI) appointed an Eighteen-Nation Disarmament Committee, of which India is a member. The General Assembly recommended that the Committee should undertake negotiations with a view to reaching agreement on general and complete disarmament under effective international control.

As the Honourable Members are aware, the Eighteen-Nation Disarmament Committee (ENDC), which in reality is a Seventeen-Nation Committee because of the absence of France, has been meeting in Geneva since 1962. Various measures collateral to the question of disarmament have been discussed in the Committee, and one of these is non-proliferation of nuclear weapons. The ENDC has been giving particular attention to this subject since 1964, as it is recognised as a matter of some urgency.

Discussions in the Committee have revealed important differences of opinion, firstly, among the nuclear weapon powers themselves, and, secondly, bet-